

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 2661 of 2016

Naresh Prasad

..... Petitioner

Versus

The State of Jharkhand & Others

..... Respondents

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Mr. Arun Kumar

For the State:

Mr. Gaurav Raj, A.C to A.A.G-II

For Respondent Nos. 7-12:

Mr. Vijayanat Verma

07/25.03.2021

The case is taken up through Video Conferencing.

I.A. No. 5026/2019

In the present interlocutory application, the applicants have prayed for substitution of the original petitioner, namely, Naresh Prasad, who died on 26.04.2019, during the pendency of the present writ petition, by his heirs and legal representatives.

Learned counsel for the applicants submits that the original petitioner namely, Naresh Prasad died on 26.04.2019, during the pendency of the present writ petition, leaving behind the applicants i.e. his widow, namely, Most. Geeta Devi, four daughters, namely, Neelam Kumari, Jyoti Kumari, Neha Verma and Monika Verma as well as one son, namely, Shekhar Verma as his heirs and legal representatives, who are major and are residing at the address of the deceased original petitioner mentioned in the cause title of the present writ petition. A copy of the death certificate of the deceased original petitioner has been annexed as Annexure-A to the present interlocutory application. In view of the above facts, the aforesaid heirs/legal representatives may be substituted in place of the deceased original petitioner.

Mr. Vijayanat Verma, learned counsel for the respondent Nos. 7 to 12, has raised no objection to the present interlocutory application.

Considering the aforesaid submissions, let the deceased original petitioner, namely, Naresh Prasad be substituted by his aforesaid heirs/legal representatives.

Learned counsel for the petitioners is directed to make necessary

amendment in the cause title of the present writ petition by 09.04.2021.

Mr. Arun Kumar, learned counsel for the applicants, submits that initially the present writ petition was filed through Mr. B. P. Titerbe, Advocate, and the Vakalatnama executed by the original petitioner bears his name. However, since Mr. B. P. Titerbe is no more, a fresh Vakalatnama on behalf of the applicants/newly substituted petitioners has also been filed by him.

I.A. No. 5026/2019 stands disposed of.

Satish/-

(RAJESH SHANKAR, J)